

## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CCP No. 70/92  
in  
OA No. 1211/91

New Delhi this the 24th day of August 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)  
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)Tarsem Lal Verma  
LIG Flat No. 116-C  
Motia Khan  
Paharganj  
New Delhi - 110 055.

(None for the applicant)

## Versus

1. Shri N.N. Vohra,  
Secretary,  
Ministry of Defence (South Block)  
New Delhi - 110 - 011.
2. Shri S.K. Sharma,  
Director, A.F.F.P.D.,  
Ministry of Defence,  
New Delhi - 110 011.

(By Advocate: Shri VSR Krishna)

O R D E R (Oral)By Reddy, J.

While disposing of MA 1733/91 in OA 1211/91, this Tribunal passed an order dated 2.8.1991 directing the respondents to allow the applicant to report for duty at the office of the CAO & JS (Admn.) and the respondents should permit the applicant to perform his duties. It was also directed that if any representation was made by the applicant regarding his grievance within two weeks, the same should be disposed of within two weeks after its receipt. Subsequently, it is stated that the OA has since been disposed of in 1997.

2. In the counter affidavit filed by the respondents, it is stated that the applicant reported for duty and he was also been taken in service. It is also stated that the

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applicant himself had not filed any representation but representation was sent through an MP and the same was considered and disposed of by an order dated 17.7.1992

3. In view of the averments made in the counter affidavit, it cannot be said that the respondents have committed contempt of this Tribunal's order.

4. In the circumstances, the CP is dismissed. Notice discharged. No order as to costs.

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(Shanta Shastry)  
Member (A)

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(V. Rajagopala Reddy)  
Vice Chairman (J)

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